

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00124/2020

Date of Order: This, the 23rd day of September 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)

Smt. Baby Rava alias Baby Rabha
Ex-Accounts Assistant/ Accounts/Construction
N.F.Railway, Maligaon
Permanent a resident of House No.78
Lutuma , Kahilipara, P.O.-Binova Nagar
Guwahati, Pin-781018, Assam
Phone No. 8812823361(M).

...Applicant



By Advocates: Sri S. Banerjee & Sri S. Deb Ray

-Versus-

1. The Union of India,
Represented by the Secretary
To the Government of India
Ministry of Railways, New Delhi-110001.
2. The General Manager/Construction,
North-East Frontier Railway at Maligaon
Guwahati, Pin-781011, Assam.
3. The General Manager
North-East Frontier Railway
Head-quarter at Maligaon
Guwahati, Pin-781011, Assam.
4. The Chief Personnel Officer
North-East Frontier Railway at
Maligaon Guwahati, Pin-781011, Assam.
5. The Principal Financial Adviser-Cum-the
Financial Adviser & Chief Accounts Officer
North-East Frontier Railway
Head-Quarter at Maligaon
Guwahati, Pin781011, Assam.

6. The Financial Adviser & Chief Accounts Officer/Construction
North-East Frontier Railway at Maligaon
Guwahati, Pin-781011, Assam.
7. The Deputy Financial Adviser &
Chief Accounts Officer
Construction-1, North-East Frontier Railway at
Maligaon, Guwahati, Pin -781011, Assam.
8. The Senior Assistant Financial Adviser/Pension
North-Frontier Railway at Maligaon,
Guwahati, Pin-781011, Assam.

...Respondents.



By Advocate: Ms. U. Das, Railway SC

O R D E R (ORAL)

MANJULA DAS, MEMBER (J)

This matter has been taken up through video conferencing.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for final settlement of the dues of retirement gratuity, commuted value of pension and sanction of Permanent Pension Order instead of Provisional Pension Order as well as Compulsory Retirement Benefit Deposit (CRBD).

3. Sri S. Banerjee, learned counsel appearing for the applicant submitted that applicant had already



represented before the respondent authorities vide her representations dated 27.06.2017, 25.11.2019 and 26.02.2020 for sanction and disbursement of her retiral benefits since she superannuated from service on 31.05.2017 under the North-East Frontier Railway, Guwahati, Assam. According to the learned counsel, till date, nothing has been done by the respondent authorities. Accordingly, learned counsel prayed for intervention of this Tribunal by directing the respondents to settle the retiral financial dues i.e. Gratuity, Commuted Value of Pension and Permanent Pension Benefit instead of Provisional Pension Benefit etc.

4. On the other hand, Ms. U. Das, learned railway standing counsel appearing for the respondents prayed for issuance of notice upon the respondents.

5. After hearing both the learned counsel for the parties and after perusal of the papers and documents, I deem it fit and proper to direct the respondent authorities to take a decision on the matter at early as possible inasmuch as the matter relates to pension. Accordingly, with the consent of the learned counsel for the parties and without going into the merit of the case as well as without issuing notice upon the respondents, I hereby

direct the respondent No. 6 i.e. the Financial Adviser & Chief Accounts Officer/ Construction, North-East Frontier Railway at Maligaon, Guwahati, Assam to dispose of the last pending representation dated 26.02.2020 and pass a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order.



6. It is made clear that whatever decision to be passed by the respondent No. 6 shall be communicated to the applicant forthwith.
7. With the above direction, O.A. stands disposed of accordingly at the admission stage.
8. There shall be no order as to costs.

**(MANJULA DAS)
MEMBER (J)**

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